

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 17**  
**(IB)-1248(PB)/2018**

**IN THE MATTER OF:**

Shinoj Koshy

.... Applicant/petitioner

v.

M/s. Granite Gate Properties P Ltd.

.... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 20.12.2019**

**Coram:**

**DR. DEEPTI MUKESH**

**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant:-

Mr. Nitin Mishra, Mr. Mitag Gupta, Advs. for home-buyers.

Mr. Rachit Mittal, Mr. Ankit Khara, Ms. Tanvi Aggarwal, Advs.

**ORDER**

**CA-2864(PB)/2019: -**

Final status report filed by the RP with regard Form -G, valuation matrix and minutes of 9<sup>th</sup>, 10<sup>th</sup> & 11<sup>th</sup> CoC meetings along with other documents is taken on record subject to all just exceptions. The office is directed to maintain the record and place the same before the Bench at the time of final disposal.

The application stands disposed of.

**CA-2865(PB)/2019:-**

The present application has been filed by two home buyers seeking directions against the RP.

Notice of the application.

Learned counsel for the RP accepts notice. He seeks and is granted ten days to file reply with a copy in advance to the counsel for the applicants.

List on 15.01.2020.

— Sd —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

— Sd —

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**